

| क्र. सं. | जिले का नाम | ओवाई टी | सामान्य | विशेष | कुल |
|----------|--|---------|---------|-------|--------|
| 7. | भावनगर | 518 | 13423 | 631 | 14572 |
| 8. | भुज | 138 | 10298 | 67 | 10503 |
| 9. | डोंग, दमण, दादर और नागर हवेली सहित वलसाड | 884 | 14320 | 160 | 15364 |
| 10. | जामनगर | 52 | 5377 | 146 | 5575 |
| 11. | दियू सहित जूनागढ़ | 130 | 10488 | 212 | 10830 |
| 12. | हिम्मतनगर | 9 | 4033 | 34 | 4076 |
| 13. | पालनपुर | 1 | 3409 | 6 | 3416 |
| 14. | सुरेन्द्रनगर | 0 | 2911 | 73 | 2984 |
| 15. | भुइँच | 155 | 7196 | 199 | 7550 |
| 16. | गोधरा | 22 | 4390 | 128 | 4540 |
| 17. | अमरेली | 22 | 2768 | 35 | 2825 |
| | | 5060 | 213669 | 5662 | 224391 |

Pak objection against wire fencing of border

587. DR. BAPU KALDATE:

SHRIMATI KAMLA SINHA:

Will the Minister of HOME AFFAIRS be pleased to state: (a) whether it is a fact that the Pakistan has objected the barbed-wire fencing questioning the status of the international border in the State of Jammu and Kashmir;

(b) if so, what are the details thereof; and

(c) what is the reaction of Government with regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI): (a) to (c) Yes, Sir. Pakistan contends that it is a working boundary and, constantly, our stand has been that the stretch of Jammu border is an international boundary.

Clearance of projects for Orissa

588. SHRI SANATAN BISI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to State:

(a) whether Government have cleared Sindol Hirakud and Chiplima B; J.E. Projects in Orissa; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) and (b) Hirakud Power Project Stage-III was accorded environmental clearance on 2nd July, 1982. Chiplima-B power project was not referred for environmental clearance. Sindol Power Project was rejected on 30th August, 1994 due to non submission of Environmental Management Plan. This is still awaited.

Deportation of foreign nationals from Assam

589. SHRI PARAG CHALIHA:

SHRI SHIV CHARAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have since decided to repeal the sections of Assam Accord dealing with detection and deportation of foreigners in Assam;

(b) if so, its justification; and

(c) if not, what are the details of steps taken by Government to deal with the issue of foreign national in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI): (a) No, Sir.

(b) Does not arise.

(c) The Citizenship Act, 1995, Illegal Migrants (Determination by Tribunals) Act, 1983 and Foreigners (Tribunals) Order, 1964 have been amended and the process of detection/expulsion of foreigners/illegal migrants is continuing. The work of construction of roads/fence along the Assam Bangladesh Border to check infiltration is in progress. Vigil on the border has also been stepped up. Tribunals under the Illegal Migrants (Determination by Tribunal) Act, 1983 are functioning in the State for detection, identification and expulsion of foreigners in accordance with the provisions of the Act.

Inquiries into the Disappearance/Death of Subhash Chandra Bose

590. SHRI K. R. MALKANI: Will the Minister of HOME AFFAIRS be pleased to state: